

and Uttar Pradesh, the allocation provided in the MoU is Delhi's absolute share, whereas Delhi's contention is that it is to be accounted only towards consumptive use.

(d) and (e) The Upper Yamuna River Board (UYRB) has been constituted to implement the MoU. The Upper Yamuna Review committee under Chairmanship of the Union Minister of Water Resources with the Chief Ministers of the basin States as members has also been constituted to resolve disagreement, if any, on the decisions of the Board.

(f) As per interim decision of the Upper Yamuna River Board, 100 cusec additional water was released to Delhi for Haiderpur Water Treatment Plant with effect from 5.5.1995. No additional water was released to Uttar Pradesh. Uttar Pradesh and Haryana and released further 100 cusec each to Delhi at the intervention of the Union Home Minister from 8.5.1995 to 14.7.1995.

STATEMENT

The Demand and Actual Supply of Yamuna River Water made available to Delhi from Haryana during the last three years.

(Unit : Billion Cubic Metres)

Years	Demand	Actual Supply
1992-93	0.0650	0.0684
1993-94	0.1272	0.0851
1994-95	0.1983	0.1330

[English]

Welfare Activities for Coal Workers

*313. SHRI SHANTARAM POTDUKHE : Will the Minister of COAL be pleased to state :

(a) whether the Government have undertaken any welfare activities for the coal workers;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government to improve the general environmental and ecological conditions in the coalfield areas.

THE MINISTER OF STATE OF THE MINISTRY OF THE COAL (SHRI AJIT PANJA) : (a) and (b) Coal India limited and its subsidiaries have under taken various welfare activities for improving the quality of life of the coal workers. These, in the main, are housing, water supply, health care and educational facilities. Expenditure made for such welfare for the last five years is as follows :

Rs. in crores

1990-91	489
1991-92	569
1992-93	550
1993-94	789
1994-95	850 (prov.)

(c) It has been prescribed that there should be an Environmental Management Plan for each project. The environment plans have to be cleared by the Ministry of Environment and Forest before taking up any project implementation.

[Translation]

Death of Prisoners In Tihar Jail

*314. SHRI PARAS RAM BHARDWAJ :
SHRI RAMESHWAR PATIDAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of undertrial prisoners who died in Tihar Jail during 1995 so far;

(b) the main reasons for such deaths;

(c) whether the Government have conducted any inquiry in this regard;

(d) if so, the outcome thereof; and

(e) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) and (b) Twenty eight undertrials died in judicial custody in Central Jail, Tihar during 1995 (upto 16.8.95). Out of them, 25 undertrials died due to various illnesses and 3 undertrials committed suicide.

(c) to (e) Inquest proceedings have been conducted by the Sub-Divisional Magistrate u/s 176 of Cr.P.C. in each of these cases.

Inquest reports in 14 cases out of the 28 cases have been received. No foul play on the part of any jail official/officer has been brought out in any of the reports received so far. Action is taken as and when anybody is found to be responsible for negligence or foul play in terms of law and the relevant rules.

[English]

LPG Supply Plan

*315. SHRI V. DHANANJAYA KUMAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the guidelines for allotment of LPG agencies;

(b) whether there is any LPG supply plan to cover the rural areas of the country;

(c) if so, the details thereof;

(d) whether the supply position is monitored periodically; and

(e) if not, the steps taken to maintain regular supply to domestic consumers?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As per existing policy, appointment of distributors is made through the process of advertisement of locations included in the Marketing Plans, and selection on the basis of interview by Oil Selection Boards of candidates meeting eligibility criteria relating to nationality, age, educational qualification, residence, income and multiple dealership norms. Reservation is provided for the following categories :

SC/ST	—	25%
Physically Handicapped	—	7½%
Freedom Fighters	—	3%
Defence	—	7½%
Outstanding sports persons	—	2%
Open	—	55%

In addition a few dealerships/Distributorship are also allotted under discretionary powers of the Government on compassionate grounds.

(b) and (c) At present LPG Distributorships are opened in towns having population of 20,000 and above subject to economic viability and product availability. Keeping in view the expected increase in availability of product and the demand from the smaller towns, it has been decided by the Government to extend LPG marketing to other towns by extending the area of operation to the adjoining villages. Orders have been issued that potential of the adjoining villages will also be taken into consideration for planning the LPG distributorships in future.

(d) Yes, Sir.

(c) Does not arise. However, full demand of LPG of registered customers is, by and large, being met in full.

Cellular Mobile Telephone Services

*316. SHRI SANAT KUMAR MANDAL :
SHRI S.M. LALJAN BASHA :

Will the Minister of THE COMMUNICATIONS be pleased to state :

(a) whether the Department of Telecommunication has slashed the rent and registration fee for private cellular operators by around Eighty percent;

(b) if so, the rationale behind this;

(c) its impact on the Department's revenue;

(d) whether the financial bids for cellular mobile telephone services have since been opened;

(e) if so, the names of the successful bidders and the areas allocated to them; and

(f) the terms and conditions on which these firms will operate the services?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :
(a) No, Sir. The rent to be charged from private cellular operators has not been reduced. There is no registration fee. Only the registration deposit which is refundable with interest has been changed from OYT category to general category.

(b) and (c) Does not arise in view reply to 'a' above.

(d) Yes, Sir. The financial bids have been opened on 5th August, 1995.

(e) The financial bids are under evaluation. The names of the successful bidders and areas to be allocated to them will be known after the financial bids are evaluated and award of licences is decided.

(f) The broad terms and conditions are as follows :

- (i) The licensee shall provide the service within 12 months of the issuance of there licence.
- (ii) The service shall conform to the Group Special Mobile (GSM) standard.
- (iii) The services will be provided within the ceiling tariffs fixed by the Department.
- (iv) The licensee will pay a licence fee to the Government in addition to the access and junction charges of Department of Telecom.
- (v) The licensee will also pay wireless licence fee, WPC Royalty, GSM MoU charges etc.
- (vi) the licensee will cover atleast 10% of the District headquarters in the first years and the 50% of the district headquarters within 3 years.

Irrigation Schemes

317. SHRI SHIV SHARAN VERMA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the major and medium irrigation projects of Uttar Pradesh pending with the Union Government for clearance;

(b) the details of project out of these being evaluated from the technical and financial points of view by the Central Water Commission;